

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
[Hearing Through VC Mode]

ITEM No.02
C.P. (CAA) No.36/BB/2021

IN THE MATTER OF:

M/s. Natraj Traders Pvt. Ltd.

... Petitioner

Order under Section 230- 232 of Companies Act, 2013

Order delivered on: 18.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. DR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ramesh, PCS
For ROC : Shri Hemanth Rao

ORDER

1. Heard the Ld. PCS and Ld. Counsel for the Parties.
2. Ld. Counsel for the ROC submits that they have no observations to the reply filed by the Petitioner. It is noticed that pursuant to order dated 06.06.2024, ROC was directed to file additional response to the Petitioner's reply. However, the same is not filed. Therefore, Ld. Counsel for the ROC is directed to comply the order dated 06.06.2024.
3. List the case on **05.08.2024**.

-Sd-

DR. V G VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)